



2026:AHC:14784

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 44305 of 2025

Akash Shishodiya

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Girijesh Kumar Gupta, Shiv Shankar
Pd Gupta

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Girijesh Kumar Gupta, learned counsel for the applicant, Shri Vijendra Kumar Tripathi, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Akash Shishodiya, seeking enlargement on bail in Case Crime No. 0114 of 2025, under Sections 318 (4), 336 (3), 338, 340 (2), 3 (5) of the Bharatiya Nyaya Sanhita, 2023 and Section 66D I.T. Act, Police Station Cyber Crime, District Ghaziabad, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 10.3.2025. Learned counsel for the applicant submits that first informant Amit Kumar has lodged this FIR with the effect that one Rahul Kumar, who is the agent of his company, by doing fraudulent act duped the company and committed financial embezzlement by issuing forged insurance policy. Learned counsel for the applicant submits that applicant is not an employee or agent of the company and co-accused Rahul Kumar in order to save himself, has falsely implicated the applicant. No supporting evidence or documents implicating the applicant in this very case crime number has been collected by the Investigating Officer. He has no criminal antecedent and

there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, Akash Shishodiya , involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 21, 2026

Ravi Prakash